

Sir, I would only say that before the rising this issue Shri Murlī Manohar Joshi rightly emphasized the need for mutual exchange of views. This will eliminate the chances of someone coming with some ready-made device in the nick of time and compelling us to vote to the other side on pain of dismissal or otherwise of the government. Such a situation should not be allowed to be cheated... *(Interruptions)*

[English]

SHRI NIRMAL KANTI CHATTERJEE : We joined the WTO not as a consequence of Parliament decision. On a midnight after the Session, the Expensive met and we joined the WTO. Therefore the whole thing has to be discussed and decided *de novo*.

[Translation]

SHRI PRABHU DAYAL KATHERIA : Mr. Deputy Speaker, Sir, I wish to raise an important matter that appeared on the front page of a newspaper. Mr. Deputy Speaker, I will allow you.

[English]

SHRI NIRMAL KANTI CHATTERJEE (Dumdum) : Shri Jaswant Singh has made a statement as the Minister of Finance. We will give the proof. Dr. Joshi, do not worry. I am with you. *(Interruptions)*.

MR. DEPUTY-SPEAKER : I have allowed him

(Interruptions)

SHRI PR. DASMUNSI (Howrah) : Mr. Deputy-Speaker, Sir, I am trying to say that the All India Institute of Medical Sciences (AIIMS) is one of the prime institutions of the country and that too in the capital. *(Interruptions)*.

[Translation]

SHRI PRABHU DAYAL KATHERIA : I wish to raise an important matter

[English]

MR. DEPUTY-SPEAKER : I will allow you. Why don't you listen to me?

SHRI PR. DASMUNSI : In that very prime institution, yesterday in the late afternoon in the name of visiting a patient, hoodlums deliberately penetrated, rather invaded the institution and tried to see the patient in spite of the objection of the doctor and assaulted the doctor. When the nurses wanted to protect the doctor, even they were assaulted. They were armed with knives and lethal weapons. The medical staff were injured. When they tried to prevent them, they took the name of very high-ups of the Delhi Government. Not only that, when they resorted to strike to protest against this injury, those hoodlums went out and met the high-ups to see that the Director of the AIIMS stopped the strike immediately. The doctors and nurses are in panic. I understand that till now, nobody has been arrested

because of the fear of the very big man of the Delhi Government.

I demand that the hon. Home Minister immediately inquire and arrest those culprits because till now patients are waiting outside the Institute. Doctors are panicky, nurses are panicky because the fascist forces have invaded the hospital with knives and daggers. In the daylight they are still dancing. They say, "If any one of us are caught we will again see you and teach you a lesson." This kind of things are happening in the Capital.

I demand that they should be arrested and full security and protection should be given to the Doctors and the medical staff of the AIIMS.

MR. DEPUTY-SPEAKER : Prof. Ajit Kumar Mehta.

(Interruptions)

[Translation]

SHRI JAI PRAKASH AGARWAL (Chandni Chowk, Delhi) : Doctors are being intimidated and threatened that police cases would be made out against them. *(Interruptions)* Many times, such incidents have taken place in which the name of the Chief Minister has figured. *(Interruptions)*. Those doctors have been intimidated. *(Interruptions)*.

[English]

MR. DEPUTY-SPEAKER : The House stands adjourned till 2 p.m.

13.00 hrs.

The Lok Sabha then adjourned for Lunch till Fourteen of the Clock.

14.06 hrs.

The Lok Sabha re-assembled after Lunch at Six Minutes past Fourteen of the Clock

(Mr. Deputy-Speaker in the Chair)

PAPERS LAID ON THE TABLE

Annual Report on the working of Industrial and commercial undertakings of the Central Government and notifications issued under Essential Commodities Act, 1955

[English]

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : Sir, I beg to lay on the Table :-

- (1) A copy of the Annual Report (Hindi and English versions) on the working of the Industrial and Commercial Undertakings of the Central Government (Public Enterprises Survey) for the year 1994-95 (Volumes I to III).

[Placed in Library. See No. LT-125/96]

- (2) A copy the Newsprint Control (Amendment) Order, 1996 (Hindi and English versions) published in Notification No. S.O. 36(E) in Gazette of India dated the 11th January, 1996, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

[Placed in Library. See No. LT-126/96]

Notifications under Companies Act, 1956 and Economic Survery 1995-96.

THE MINISTER OF FINANCE AND MINISTER OF COMPANY AFFAIRS (SHRI P. CHIDAMBARAM) : Sir, I beg to lay on the Table :-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 620A of the Companies Act, 1956 :-

- (i) G.S.R. 148 published in Gazette of India dated the 30th March, 1996 declaring certain companies to the 'Nidhis' subject to the directions specified in the Notification.
- (ii) G.S.R. 207 published in Gazette of India dated the 18th May, 1996 declaring certain companies to the 'Nidhis' subject to the directions specified in the Notification.
- (iii) G.S.R. 230 published in Gazette of India dated the 8th June, 1996 declaring certain companies to the 'Nidhis' subject to the directions specified in the Notification.
- (iv) G.S.R. 248 published in Gazette of India dated the 15th June, 1996 declaring certain companies to the 'Nidhis' subject to the directions specified in the Notification.

[Placed in Library. See No. LT-127/96]

- (2) A copy of the Chartered Accountants (Amendment) Regulations, 1996 (Hindi and English versions) published in Notification No. 1-CA(7)30/95 in Gazette of India dated the 13th March, 1996, under section 30B of the Chartered Accountants Act, 1949.

[Placed in Library. See No. LT-128/96]

- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 642 of the Companies Act, 1956 :-

- (i) The Cost Accounting Records (Footwear) Rules, 1996 published in Notification No. G.S.R. 186(E) in Gazette of India dated the 12th April, 1996.
- (ii) The Cost Accounting Records (Shaving Systems) Rules, 1996 published in Notification No. G.S.R. 202(E) in Gazette of India dated the 7th May, 1996.

[Placed in Library. See No. LT-129/96]

- (4) A copy of the "Economic Survey 1995-96. An Update" (Hindi and English versions).

[Placed in Library. See No. LT-130/96]

SHRI NIRMAL KANTI CHATTERJEE : Has the copy been laid just now?

SHRI P. CHIDAMBARAM : Yes.

SHRI NIRMAL KANTI CHATTERJEE : Sir, how is it that he is laying the copy now and the same was available at the Counter one hour before?

SHRI P. CHIDAMBARAM : It might have probably been laid at the Counter also.

Review of the working of and Annual Report of Birds Jute and Exports Ltd. and Statement Showing reasons for delay in laying these papers, etc.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF TOURISM (SHRI SRIKANTA JENA) : Sir, on behalf of Shri R.L. Jalappa, I beg to lay on the Table :-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 a of the Companies Act, 1956 :-

- (a) (i) Review by the Government of the working of the Birds Jute and Exports Limited, Calcutta, for the year 1994-95.
- (ii) Annual Report of the Birds Jute and Exports Limited, Calcutta, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-131/96]

- (b) (i) Review by the Government of the working of the Jute Corporation of India Limited, Calcutta, for the year 1994-95.

- (ii) Annual Report of the Jute Corporation of India Limited, Calcutta, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT-132/96]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Fashion Technology, New Delhi, for the year 1994-95, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Fashion Technology, New Delhi, for the year 1994-95.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library. See No. LT-133/96]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Jute Industries Research Association, Calcutta, for the year 1994-95, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Jute Industries Research Association, Calcutta, for the year 1994-95.

- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above

[Placed in Library. See No. LT-134/96]

14.08 hrs.

BUSINESS OF THE HOUSE

[English]

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF TOURISM (SHRI SRIKANTA JENA): Sir, with your permission I rise to announce that Government Business during the week commencing Monday, the 22nd July 1996 will consist of -

- 1 Consideration of any item of Government Business carried over from today's Order Paper.
- 2 General Discussion on the Railway Budget for 1996-97
- 3 Submissions to the Vote of the House Demands on Account (Railways) for 1996-97
- 4 General Discussion on the General Budget for 1996-97.
- 5 Submission to the Vote of the House Demands on Account (General) for 1996-97
- 6 Discussion and voting on the Demands for Excess Grants (General) for 1993-94.
- 7 Consideration and passing of -
 - (a) the Conservation of Foreign Exchange and Prevention of Smuggling Activities (Amendment) Bill, 1996.
 - (b) the Prevention of Illicit Traffic in Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 1996.
8. Discussion on the Statutory Resolution seeking disapproval of the Constitution (Scheduled Tribes) Order (Amendment) Ordinance, 1996

and consideration and passing of the Constitution (Scheduled Tribes) Order (Amendment) Bill, 1996.

As Members are aware, the General Budget for 1996-97 will be presented on Monday, the 22nd July 1996 at 5 00 p.m.

[Translation]

SHRI RAM TAHAL CHAUDHARY (Ranchi) Mr Deputy Speaker, Sir, I request that the following items may be included in the next weeks business -

- 1 Compensation should immediately be paid to the families displaced by the multi-purpose Swanarekha Project in my constituency, Ranchi and facilities like employment, transport, media rehabilitation, development etc should also be provided to the people of several other families there
- 2 Loans upto Rs. 10,000 advanced to the fames in Bihar be waived, as per the announcement made by the Central and State Governments in 1990

SHRI NANDKUMAR SAI (Raigarh) Mr Deputy Speaker, Sir, I request that the following items may be included in the next weeks business -

- 1 Need to provide without delay irrigation facilities in all the Paths like Pandarapath, Shraddhapath, Kadampath, Jampak etc. of Jaipur sub-division in Raigarh district of Madhya Pradesh
- 2 Need to establish a centre for manufacturing injections administered after snake-bite in Farsabahr development block of Raigarh district of Madhya Pradesh, in view of the abundance of dangerously poisonous snakes like 'Karet' and 'Nag' there

[English]

SHRI CHITTA BASU (Barasat) I request that the following two items may kindly be included in the next week's business -

- 1 Indo-Bangladesh relation in general and the Government's stand in relation to sharing of Ganga waters in particular.
- 2 Infrastructural development in West Bengal with foreign collaboration.

SHRI BASU DEB ACHARIA (Bankura) Sir, I would like to make a submission and request the Minister to include the following for discussion -

1. Acute power and water shortage in Delhi which is continuing for long time. There is no sign of improvement of power and water supply. Short term and long term measures should be taken to give relief to the people of Delhi.